

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 113

(IB)-59(PB)/2019

IN THE MATTER OF:

Sumita Mangal

.... Applicant/petitioner

Vs.

Vardhman Estate and Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 21.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Petitioner(s):-

Mr. S.K Sharma,
Mr. Sabhay Choudhary, Adv. for Financial
Creditor.

For the Respondent(s):-

-

ORDER

An order against the same corporate debtor has been reserved in CP No. (IB)-1555(PB)/2018. Accordingly, the matter be listed along with the above mentioned company petition on the date when the order is to be pronounced.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

21.02.2019
Aarti Makker